

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-NINTH REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-Ninth Report.

2. The Committee met on the 7th May, 1969, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 9th May, 1969.
- II. Classification and allocation of time for discussion of the following four Bills under Rule 294 (1)(b) and 294 (1)(c) of the Rules of Procedure, respectively:—
 - (1) The Trade Unions (Amendment) Bill, 1969 (*Amendment of section 2 and substitution of sections 4, 5, etc.*) by Shri Tenneti Viswanatham.
 - (2) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 86 and 175 and omission of articles 87 and 176*) by Shri Tenneti Viswanatham.
 - (3) The Conferment of Decorations on Persons (Abolition) Bill, 1969 by Shri J. B. Kripalani.
 - (4) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 224*) by Shri Om Prakash Tyagi.
- III. Allocation of time for discussion of the Indian Penal Code (Amendment) Bill, 1967, as Passed by Rajya Sabha and as reported by the Select Committee.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 9th May, 1969 had been invited to present their views on the Resolutions before the Committee. Dr. Ranen Sen attended the sitting.

4. The Committee recommended the allocation of time as follows:—

- (1) Resolution regarding abolition of privy purses. 1½ hours.
- (2) Resolution regarding Withdrawal of troops by U.S.A. from Vietnam. 1½ hours.

Classification and Allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Tenneti Viswanatham attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:—

- (1) The Trade Unions (Amendment) Bill, 1969 (*Amendment of section 2 and substitution of sections 4, 5, etc.*) by Shri Tenneti Viswanatham. 1 hour.
- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 86 and 175 and omission of articles 87 and 176*) by Shri Tenneti Viswanatham. 1 hour.
- (3) The Conferment of Decorations on Persons (Abolition) Bill, 1969 by Shri J. B. Kripalani. 1 hour.
- (4) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 224*) by Shri Om Prakash Tyagi. 1 hour.

Allocation of time to Bill, as passed by Rajya Sabha and as reported by the Select Committee

7. Shri Diwan Chand Sharma, the Member-in-charge of the Bill, had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

8. After considering all aspects of the Bill, the Committee allotted 2 hours for the discussion of the Indian Penal Code (Amendment) Bill, 1967, as passed by Rajya Sabha and as reported by Select Committee.

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills as shown in paragraph 6 above be agreed to by the House; and
- (iii) the allocation of time to the Indian Penal Code (Amendment) Bill, 1967, as passed by Rajya Sabha and as reported by the Select Committee be agreed to by the House.

NEW DELHI;
May 7, 1969.
Vaisakha 17, 1891 (Saka).

R. K. KHADILKAR,
Chairman,
Committee on Private Members' Bills
and Resolutions.